

authorities while fixing the quantum of compensation. It has also been stated in the writ petition that the petitioner has made several representations before the respondent no. 4 on the said issue, however, the same have not yet been responded.

3. Considering the aforesaid limited prayer of the petitioner, without entering into the merit of the case, the petitioner is given liberty to prefer a fresh representation before the respondent no. 4 on the present issue. On receipt of the said representation, the respondent no. 4 after providing due opportunity of hearing to the petitioner/his representative, shall take an informed decision in this regard, preferably within a period of two months from the date of filing of the representation.

4. The writ petition is accordingly disposed of with aforesaid liberty and direction.

I.A. No. 833 of 2019 also stands disposed of.

(Rajesh Shankar, J.)